FORM G: INVITATION FOR EXPRESSION OF INTEREST FOR
BEST IT WORLD (INDIA) PRIVATE LIMITED (i-Ball)
DEALING IN COMPUTER SYSTEMS, COMPUTER PERIPHERALS, MOBILES & ALLIED ACCESSORIES AT 87, MISTRY INDUSTRIAL COMPLEX, MIDC CROSS ROAD 'A', ANDHERI, MUMBAI, MAHARASHTRA, INDIA, 400093

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Best IT World (India) Private Limited (CIN: U30000MH1996PTC104553) (PAN: AAACP6597N)
2.	Address of the registered office	87, Mistry Industrial Complex, MIDC Cross Road 'A', Andheri, Mumbai - 400093
3.	URL of website	https://www.iball.co.in/
4.	Details of place where majority of fixed assets are located	1.87, Mistry Industrial Complex, MIDC Cross Road 'A', Andheri, Mumbai 400093 2.Virar Warehouse Unit No-1 & 2, Purnak Pada, Shrivali Village, Off. Vajreshwari Road, Taluka Vasai, Virar (East), Palghar,401303
5.	Installed capacity of main products/ services	Dealing In Computer Systems, Computer Peripherals, Mobiles & Allied Accessories.
6.	Quantity and value of main products/ services sold in last financial year	Nil. However, as per the latest financial information available with us is for the financial year 2021-22 and the turnover of the Corporate Debtor amounted to approximately 22 crore rupees.
7.	Number of employees/ workmen	Nil (No employees working currently)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Email Request to be sent on:- cirp.bestit@gmail.com as well as same is accessible on website of the Corporate Debtor i.e. https://www.iball.co.in/.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Email Request to be sent on:- cirp.bestit@gmail.com as well as same is accessible on website of the Corporate Debtor i.e. https://www.iball.co.in/.
10	Last date for receipt of expression of interest	7th August 2024
11	Date of issue of provisional list of prospective resolution applicants	10th August 2024
12	Last date for submission of objections to provisional list	16th August 2024
13	Date of issue of final list of prospective resolution applicants	26th August 2024
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	31st August 2024
15	Last date for submission of resolution plans	30th September 2024
16	Process email id to submit Expression of Interest	cirp.bestit@gmail.com

For Best It World (India) Private Limited

Rakesh Kumar Tulsyan
Interim Resolution Professional in the matter of Best IT World (India) Private Limited
Registration Number: IBBI/IPA-001/IP-P01144/2018-2019/11970
B-4, Vinay Tower, Kranti Nagar, Lokhandwala,
Kandivali East, Mumbai -400101

Date: 16th July 2024

Place: Mumbai

EXAM ROW| The NTA submitted that several pleas seeking cancellation of the exam are pending in several high courts

SC issues notices on transfer of NEET cases

FPJ News Service
NEW DELHI

The Supreme Court on Monday issued notices to private parties on a batch of pleas filed by the National Testing Agency (NTA) seeking transfer of cases pending against it in various high courts on the NEET-UG row to the top court to avoid multiplicity of litigations.

Earlier, a vacation bench had on June 14 issued notices to the parties on similar pleas by the NTA. The NTA had submitted that several pleas seeking cancellation of the National Eligibility-cum-Entrance Test-Under Graduate (NEET-UG), 2024 over allegations of question paper leak and other malpractices are pending in several high courts.

Advocate Vardhaman Kaushik, appearing for the NTA,

The NTA also urged the bench to stay the pending proceedings in various high courts

urged a bench comprising Chief Justice D Y Chandrachud and Justice JB Pardiwala on Monday that the fresh batch of pleas be also transferred to the apex court as they pertained to the same issue.

"Issue notice and tag," the bench said, adding that these pleas will also be taken up together with the pending petitions on the NEET-UG row on July 18.

The CJI said once the Supreme Court has issued notices on transfer petitions, the high courts, procedurally, do not proceed with the hearing. The bench asked the NTA counsel to bring this to the notice of the high courts concerned. The top court was hearing as many as five petitions seeking transfer of cases from various high courts to it.

Earlier, the bench had on July 11 adjourned till July 18 the hearing on a clutch of other petitions seeking cancellation, re-test and probe into alleged malpractices in the conduct of NEET-UG, 2024 as the responses of the Centre and the NTA were not received by some parties.

The bench had also said it has received a status report from the CBI on the progress made in the probe into alleged irregularities .

In an additional affidavit filed in the apex court on July 10, the Centre had said data analytics of the results of NEET-UG 2024 was conducted by IIT Madras which found there was neither any indication of "mass malpractice" nor a localised set of candidates benefiting from it and scoring abnormally high marks.

The government's assertion assumed significance in view of the observations made by the top court on July 8 that it may order a re-test if there were large-scale malpractices in holding the exam on May 5.

The Centre's affidavit had said experts from IIT Madras have found that the marks distribution follows the bell-shaped curve that is witnessed in any large-scale examination indicating no abnormality. A bell curve describes the shape of data conforming to a normal distribution.

Bihar govt's EBC quota resolution struck down

Online Report
NEW DELHI

The Supreme Court on Monday struck down the resolution issued by the Bihar Government in 2015 which had merged one community in the Backward Castes list with another community in the Scheduled Caste list.

According to a Live Law report the SC said that the State Government had no competence/ authority/power to tinker with the lists of Scheduled Castes published under Article 341 of the Constitution.

In 2015, the Bihar Government issued a notification merging one community in the Extremely Backward Castes list, the Tanti-Tantwa, with another community in the Scheduled Caste list, i.e., 'Pan, Sawasi, Panr' for extending the benefit to the EBC community.

This notification was challenged in the High Court, which upheld the notification.

Agreeing with the appellant's contention, the apex court observed that any amendment, addition, deletion or modification to the list published under the Presidential Order can be made only by law enacted by Parliament and not otherwise.

The Court lamented Bihar Government's approach and said that the State cannot take away benefit granted to the Schedule Castes by extending the benefit to another community of different castes.

Tripura minister faces ire of people

FPJ News Service
AGARTALA

Shops and houses were set on fire following the death of a youth, in Dhalai district, Tripura, Friday night -PTI

A four-member team headed by Tripura Minister Tinku Roy on Monday visited violence-hit Gandatwisa in Dhalai district and faced ire of villagers whose houses were set on fire three days ago, following the death of a 19-year-old man in a clash between two groups.

During the minister's visit, the affected villagers ransacked the office of the Gandatwisa sub-divisional magistrate (SDM), alleging that the police and the local administration remained "inactive" when the mob attacked their houses on July 12.

A video clip shared on social media showed an angry youth telling the minister that as many as 11 scheduled wedding ceremonies in the area were cancelled due to the arson.

Roy, the social welfare minister, assured the angry villagers that the government would provide compensation to all the affected families and adequate security to avoid such incidents in future.

"When the team reached the area, the local people vented anger and alleged that the police and the administration remained inactive when their houses were set on fire on July 12," an official said.

State BJP vice presidents Subal Bhowmik and Rebati Tripura and MLA Rampada Jamatia were other members of the team. Asked about the protest by villagers, the minister claimed that it was not so.

"The people, who have lost their houses and all belongings expressed their grievances. The chief minister has sent us. We listened to their problems. The government will release 25 per cent of the compensation in the next two days. We will take steps to bring normalcy in the area," he said.

Around 300 villagers whose houses were torched three days ago are yet to return to their homes, the officials said. They have been staying at a shelter after the July 12 arson in Gandatwisa, around 110 km from the state capital Agartala.

A team led by Dhalai District Magistrate Saju Vaheed held a meeting with the affected families on Sunday and assured them of the necessary steps for providing security and compensation, the officials said.

At least 40 houses were severely damaged and around 30 shops were looted by the attackers. The affected family members are now staying at the Gandatwisa Higher Secondary School. Four motorcycles were also burnt on July 12 night.

The administration has taken all possible steps to provide compensation to around 80 families affected by the arson, he said. The team led by the district magistrate also held a meeting with the members of a local committee to open the market.

The attack on villagers stemmed from the clash between the two groups in the local market on July 7.

Nothing defamatory in my comment, says Didi

Aritra Singha
KOLKATA

West Bengal Chief Minister Mamata Banerjee on Monday firmly stood by her statement that women had expressed fear about visiting the Raj Bhavan here, opposing a plea before the Calcutta High Court by Governor C V Ananda Bose for an interim order related to a defamation suit he filed against the CM and other TMC leaders.

Bose, represented by his lawyer, sought to restrain Banerjee, two newly elected MLAs and another TMC leader from making further comments in connection with alleged incidents at Raj Bhavan.

In response, Banerjee's counsel SN Mookherjee argued that her remarks were a fair comment on issues of public interest.

Appearing for Bose, counsel Dhiraj Trivedi submitted that the issue started with the governor inviting the two newly elected TMC MLAs, Sayantika Banerjee and Reyat Hossain Sarkar, to take oath at the Raj Bhavan.

Meanwhile, West Bengal Legislative Assembly Speaker Biman Bandhopadhyay on Monday sent a letter to Governor CV Ananda Bose regarding the oath ceremony of the new MLAs.

According to Assembly sources, if the Governor doesn't reply then the oath will be administered on the first day of the monsoon session.

"The priority is the oath ceremony of the new MLAs. We have seen the delay that took place in the recent past. If the Governor doesn't reply then the Speaker will administer the oath on the first day of the new session," said the sources.

Sarkar and Banerjee refused to visit Raj Bhavan for the oath and wanted the same to take place in the Assembly.

Grenade & ammunition seized across Jammu

PTI
JAMMU

Security forces conducted search operations at various places in Jammu on Monday, leading to the recovery of a grenade and some ammunition, officials said.

Meanwhile, A brief gunfight took place between the security forces and terrorists in a forest area in Doda district of Jammu and Kashmir on Monday A police spokesperson said the exchange of fire between the two sides took place in the Desa forest area.

Further details are awaited, the spokesperson said in a statement on Monday night.

Teargas, lathicharge at Cong's MP protest

FPJ News Service
BHOPAL

Police fired teargas and deployed water cannons to disperse Congress and NSUI leaders marching to lay siege to CM house, here on Monday.

The Congress and NSUI had organised a protest against the nursing scam and NEET paper leak. The police arrested the protesters including Congress president Jitu Patwari and took them to different police stations. They were later released on bail.

Congress leaders claimed that police cane charged the protestors and many Congress leaders including state Congress president Patwari, NSUI state president Ashutosh Choksey sustained injuries and was admitted to hospital.

Patwari, addressing media persons after his release, alleged that the people of the state were witnessing 'atrocities' of the state government on the Congress and NSUI members when they were demanding justice and action against the guilty in the NEET paper leak scam.

The manner the police had resorted to lathi charge on the students proves that they are standing in support of the nursing college mafia, alleged Patwari.

Earlier, a large number of NSUI activists from all across the state gathered at the PCC office. Led by national president Varun Choudhary, MLAs Jaivardhan Singh, Hemant Katare and other leaders, the NSUI members marched to lay siege to CM house.

म्हाडा भवनातील रेन वॉटर हार्वेस्टिंग दहा वर्ष नादुरूस्त

■ मुंबई

वांद्र्यातील म्हाडा भवनाच्या परिसरात पीपीडी विभागाने रेन वॉटर हार्वेस्टिंग यंत्रणेची उभारणी केली होती. मात्र गेले दहा वर्षांपासून यंत्रणे नादुरूस्त अवस्थेत आहेत. त्यामुळे प्राधिकरणाने रेन वॉटर हार्वेस्टिंगवर केलेला लाखो रुपयांचा खर्च पाण्यात गेल्याची कर्मचाऱ्यांमध्ये चर्चा आहे. म्हाडा भवनाच्या पाच मजली कार्यालयीन इमारतीत असलेल्या प्रसाधन गृहाच्या वापरासाठी पाण्याची व्यवस्था व्हावी यासाठी म्हाडाने रेन वॉटर हार्वेस्टिंग यंत्रणे उभारली. इमारतीच्या गच्चीवर पडणारे पावसाळी पाण्याची साठवणूक करण्यासाठी परिसरात दहा हजार लिटर्सच्या पाण्याच्या चार टाक्या बसविण्यात आल्या आहेत. तसेच या टाक्यांतील अतिरिक्त पाणी साठविण्यासाठी भूमिगत टाक्या बांधण्यात आल्या आहेत. पाण्यासाठी छोटेमोठे पाईप व पाणी खेचणारे वीजेवर चालणारे मोटार पंप, अशा यंत्रणांची जोडणी करण्यात आलेली आहे. असे असताना तब्बल दहा वर्षे म्हाडाने याकडे ढुंकूनही पाहिले नाही. त्यामुळे रेन वॉटर हॉर्वेस्टिंगचा बोजवारा उडाल्याचे बोलले जाते. म्हाडाच्या केअर टेकर विभागाकडे विचारणा केली असता तेथून असे सांगण्यात आले की, माहिती घेऊन या कामाचा पाठपुरावा करू.

सार्वजनिक सूचना

श्रीमती कांचन रणजित देशमुख, पत्ता- सुभाष रोड - बी, विले पार्ले पूर्व, मुंबई-४०००५७, नोंद. क्र. बीओएम/एचएसजी/५४६१/१९७८ असलेल्या न्यू अलकनंदा निवास को-ऑपरेटिव्ह हौसिंग सोसायटी लि., च्या सभासद आणि सोसायटीच्या इमारतीमधील फ्लॅट / टेनामेंट क्र. ७०३ धारक, यांचे विना मृत्युपत्र ०९ मे, २०२४ रोजी निधन झाले.

मी, रणजित साहेबराव देशमुख, उपरोक्त नमूद फ्लॅट/टेनामेंटचा सह-मालक यांद्वारे, ही सूचना प्रकाशित झाल्यापासून १५ दिवसांच्या कालावधीमध्ये सोसायटीच्या भांडवल/मालमत्तेमधील मयत सभासदाचे सदर शेअर्स आणि स्वारस्याच्या हस्तांतरणाला वारस किंवा वारसदार किंवा अन्य दावेदार / हरकतदार किंवा हरकतदारांकडून, सोसायटीच्या भांडवल/मालमत्तेमधील मयत सभासदाच्या शेअर्स आणि स्वारस्याच्या हस्तांतरणासाठी असलेल्या त्याच्या/तिच्या/त्यांच्या दावे/हरकतींच्या समर्थनार्थ दस्तावेज आणि पुराव्यांच्या प्रतीसोबत, दावे किंवा हरकती मागवीत आहे. उपरोक्त विहीत कालावधीमध्ये दावे / हरकती प्राप्त न झाल्यास, सोसायटीच्या भांडवल/मालमत्तेमधील मयत सभासदाच्या शेअर्स आणि स्वारस्यासोबत, सोसायटीच्या उप-विधी अंतर्गत दिलेल्या पध्दतीनुसार कारवाई करण्यास मी मुक्त राहीन.

सही/-
रणजित साहेबराव देशमुख
सह-मालक

Government of Maharashtra
Public Works Department P.W. Division, Panvel
Telephone No. 022-27452778
E-Tender Notice No. 11 (Open ONLINE)Year-2024-25
E-mail address:- panvel.ee@mahapwd.gov.in Fax Number :-022-27467440

Invitation of Request for Proposal (RFP) for Appointment of Private Architect, Structural Design Consultant and comprehensive Project Management Consultancy Services for 100 Bedded Sub District Hospital and Residential Quarters for Medical Officers and Staff at Uran Tal-Uran Dist-Raigad for selection of the Consultant to whom the Project may be awarded

The detailed Tender notice and Request for Proposal (RFP) can be viewed / downloaded from E-Procurement portal http://mahatenders.gov.in. The detailed notice can also be viewed on www.mahapwd.gov.in. The last date of submission of bid shall be on 23.07.2024.

The authority reserves the right to accept or rejected all/ any of the offers without assigning any reasons whatsoever. Conditional bid is not accepted.

Sd/-
Executive Engineer
P.W. Division
Panvel

क्रमांक : आरओसी-२०२४-२५/क्र-५/सी ९८३

फॉर्म जी

७, मिस्त्री इंडस्ट्रीयल कॉम्प्लेक्स, एमआयडीसी क्रॉस रोड 'ए', अंधेरी, मुंबई, महाराष्ट्र, भारत, ४०००९३ येथे संगणक प्रणाली, संगणक बाह्य उपकरणे, मोबाईल्स आणि सहाय्यक उपकरणांमध्ये व्यवहार करणाऱ्या बेस्ट आयटी वर्ल्ड (इंडिया) प्रायव्हेट लिमिटेड (आय-बॉल)करिता स्वारस्य अभिव्यक्तीकरिता आमंत्रण

(नादारी आणि दिवाळखोरीतेच्या (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ३६ए च्या उप-विनियमन (१) अन्वये)

संबंधित तपशील		
१.	कॉर्पोरेट ऋणकोचे नाव व पॅन / सीआयएन / एलएलपी क्र.	बेस्ट आयटी वर्ल्ड (इंडिया) प्रायव्हेट लिमिटेड (सीआयएन : U30000MH1996PTC104553) (पॅन - AAACP6597N)
२.	नोंदणीकृत कार्यालयाचा पत्ता	८७, मिस्त्री इंडस्ट्रीयल कॉम्प्लेक्स, एमआयडीसी क्रॉस रोड 'ए', अंधेरी, मुंबई - ४०००९३.
३.	वेबसाईटचे यूआरएल	https://www.iball.co.in/
४.	बहुसंख्य अचल संपत्ती असलेल्या जागेचा तपशील	१. ८७, मिस्त्री इंडस्ट्रीयल कॉम्प्लेक्स, एमआयडीसी क्रॉस रोड 'ए', अंधेरी, मुंबई - ४०००९३. २. विरार वेअरहाऊस युनिट क्र. १ आणि २, पुर्णांक पाडा, विरारी गाव, ऑफ कळंभारी रोड, तालुका वसई (पूर्व), पालघर, ४०१३०३.
५.	मुख्य उत्पादने/सेवांची स्थापित क्षमता	संगणक प्रणाली, संगणक बाह्य उपकरणे, मोबाईल्स आणि सहाय्यक उपकरणांमध्ये व्यवहार
६.	गत वित्तीय वर्षामध्ये विक्री झालेल्या मुख्य उत्पादने/सेवांचे परिमाण आणि मूल्य	शून्य, तथापि, आमच्याकडे उपलब्ध असलेली नवीनतम वित्तीय माहिती वित्तीय वर्ष २०२१-२२ करिता आहे आणि कॉर्पोरेट ऋणकोची उलाढाल अंदाजाने २२ कोटी रुपये आहे.
७.	कर्मचारी/कामगारांची संख्या	शून्य (सध्या एकही कामगार नाही.)
८.	गत उपलब्ध दोन वर्षांची वित्तीय विवरणपत्रे (वेळापत्रकांसह), धनकोंची यादी उपलब्ध असणारे यूआरएल:	ईमेल विनंती cirp.bestit@gmail.com येथे पाठवावी, तसेच ते कॉर्पोरेट ऋणकोच्या वेबसाईट म्हणजेच https://www.iball.co.in वर उपलब्ध असतील.
९.	संकेताच्या कलम २५(२)(एच) अन्वये ठराव अर्जदाराची पात्रता उपलब्धता:	ईमेल विनंती cirp.bestit@gmail.com येथे पाठवावी, तसेच ते कॉर्पोरेट ऋणकोच्या वेबसाईट म्हणजेच https://www.iball.co.in वर उपलब्ध असतील.
१०.	स्वारस्य अभिव्यक्ती स्वीकारण्याकरिता अंतिम दिनांक	५ ऑगस्ट, २०२४
११.	संभाव्य ठराव अर्जदारांची तात्पुरती यादी जारी करण्याचा दिनांक	१० ऑगस्ट, २०२४
१२.	तात्पुरत्या यादीवर आक्षेप सादर करण्याचा अंतिम दिनांक	१६ ऑगस्ट, २०२४
१३.	संभाव्य ठराव अर्जदारांची अंतिम यादी जारी करण्याचा दिनांक	२६ ऑगस्ट, २०२४
१४.	संभाव्य ठराव अर्जदारांना माहिती निवेदनपत्रिका, मूल्यांकन नमुना, ठराव योजनेकरिता विनंती जारी करण्याचा दिनांक	३१ ऑगस्ट, २०२४
१५.	ठराव योजना सादरीकरणाचा अंतिम दिनांक	३० सप्टेंबर, २०२४
१६.	ईओआयकडे सादर करण्यासाठी प्रक्रिया ईमेल आयडी	cirp.bestit@gmail.com

दिनांक: १५ जुलै, २०२४
ठिकाण: मुंबई

बेस्ट आयटी वर्ल्ड (इंडिया) प्रायव्हेट लिमिटेड करिता
राकेश कुमार तुलसियान
बेस्ट आयटी वर्ल्ड (इंडिया) प्रायव्हेट लिमिटेडच्या प्रकरणामध्ये अंतरिम ठराव व्यावसायिक
नोंदणी क्रमांक: IBBI/IPA-001/IP-P01144/2018-2019/11970
बी-४, विनय टॉवर, क्रांती नगर, लोखंडवाला, कांदिवली पूर्व, मुंबई - ४००१०१.

लघु पाटबंधारे जिल्हा परिषद, धाराशिव

कार्यालय- जिल्हाधिकारी कार्यालयासमोर, जि.प.धाराशिव

नोटीफिकेशन

जिल्हा परिषद लघु पाटबंधारे विभागातील जलयुक्त शिवार योजना २.० अंतर्गत कामाच्या ई-निविदा https://mahatenders.gov.in या संकेतस्थळावर अपलोड करण्यात आलेल्या आहेत. इच्छुकांनी सदर वेबसाइटवर निविदेची अटी व शर्ती मुसार ई-निविदा भराव्यात ई-निविदेतील सर्व माहिती उपरोक्त वेबसाइटवर पहावे.

स्वाक्षरी/-
जिल्हा जलसंधारण अधिकारी लघु पाटबंधारे विभाग, जि.प. धाराशिव

ननाई डेअरी प्रायव्हेट लिमिटेड - परिसमापनामध्ये

सीआयएन: U15209MH2009PTC189530

नोंद. पत्ता: जी-१, अविनाश एम्पायर, के. डब्ल्यू. चितळे पथ, पोर्तुगिज चर्चच्या मागे, दादर (प), मुंबई - ४०००२८, महाराष्ट्र, भारत

ई-लिलाव सूचना

आयबीबीआय (परिसमापन प्रक्रिया) विनियमन, २०१६ सह वाचण्याच्या नादारी आणि दिवाळखोरी संहिता, २०१६ अन्वये ननाई डेअरी प्रायव्हेट लिमिटेड ('कॉर्पोरेट ऋणको') च्या मालमत्तेची विक्री
ई-लिलावाचा दिनांक आणि वेळ: १३ ऑगस्ट, २०२४ रोजी स. ११.०० ते दु. ०२.००
(प्रत्येकी १० मिनिटांच्या अमर्यादित विस्तारासह)

माननीय राष्ट्रीय कंपनी कायदे न्यायाधिकरण, मुंबई खंडपीठ यांच्याकडे दाखल सीपी (आयबी) क्र. ४४५५/२०१९ मधील आय.ए. ३३७०/२०२३ मध्ये दिनांक १३ ऑक्टोबर, २०२३ रोजीच्या आदेशानुसार नियुक्त परिसमापकाद्वारे कॉर्पोरेट ऋणकोच्या मालमत्तेची विक्री. विक्री निम्नस्वाक्षरीकाराद्वारे ई-लिलाव प्लॅटफॉर्म https://eauctions.co.in (लिंकस्टार इन्फोसिस प्रायव्हेट लिमिटेड) मार्फत करण्यात येईल.

संपत्तीचा तपशील:	ब्लॉक	राखीव किंमत	इसारा रक्कम अनामत	विस्तारयोग्य मूल्य
खाण्याचे तेल, दूध पावडर, चॉकलेट इत्यादी ... (तपशीलवार लिलाव प्रक्रिया दस्तऐवजामध्ये उल्लेखित केल्याप्रमाणे संपूर्ण यादी)		₹ २०,४१,२००/-	₹ २,००,०००/-	₹ २५,०००/-

पात्रता व्यक्ती सादरीकरणाचा अंतिम दिनांक	दि. ३० जुलै, २०२४ रोजी सायंकाळी ०५ पर्यंत (ई-लिलाव प्रक्रिया दस्तऐवजामध्ये उल्लेखित केल्या पद्धतीने)
पात्रता बोलीदारांची उद्घोषणा	दि. १ ऑगस्ट, २०२४
कॉर्पोरेट ऋणकोच्या संपत्तीची पाहणी	दि. ५ ऑगस्ट, २०२४ पासून दि. ८ ऑगस्ट, २०२४ पर्यंत
इसारा रक्कम अनामत सादरीकरणाकरिता अंतिम दिनांक	दि. १० ऑगस्ट, २०२४
पात्र बोलीदारांकरिता ई-लिलावाचा दिनांक आणि वेळ	दि. १३ ऑगस्ट, २०२४ रोजी स. ११.०० ते दु. ०२.००

विक्रीच्या अटी आणि शर्ती खालीलप्रमाणे:
१. ई-लिलाव "जसे आहे जेथे आहे" "जसे आहे जे आहे" तत्वावर घेण्यात येईल. कारण ही विक्री ई-लिलाव एजन्सी (लिंकस्टार) च्या वतीने मान्यताप्राप्त सेवा प्रदाता लिंकस्टार इन्फोसिस प्रायव्हेट लिमिटेड यांच्या मार्फत कोणत्याही प्रकारचा हमी आणि नुकसानभरपाईशिवाय असेल. संपर्क व्यक्ती: श्री. दीक्षित प्रजापती, ईमेल - id-admin@eauctions.co.in, मोबाईल क्र.: +९१ ९८००१६९९१ ... परिसमापकाकडे ई-लिलाव प्रक्रिया दस्तऐवज ... २. ... https://eauctions.co.in ... ३. ... ४. ...

दिनांक: १६.०७.२०२४
ठिकाण: नवी मुंबई

सीए प्रशांत जैन
परिसमापक - ननाई डेअरी प्रायव्हेट लिमिटेड
आयबीबीआय नोंद.क्र.: IBBI/IPA-001/IP-P01368/2018-2019/12131
एएफए वैधता दि. २४ सप्टेंबर, २०२४ पर्यंत
ईमेल आयडी: ippprashantjain@gmail.com; liqnanai@gmail.com
पत्रव्यवहाराचा पत्ता: स्वामी रिझोल्यूशन सर्व्हिसेस एलएलपी, बी-५१०, बीएसईएल टेकपार्क, सेक्टर ३०ए, वाशी, नवी मुंबई - ४००७०५, संपर्क क्र.: +९१ ९०८६८०९०३ (ईमेलद्वारे संपर्क करावा)

दिवाणी प्रक्रिया संहेत, १९०८ च्या आदेश V नियमन २० सह वाचावयाच्या एनसीएलटी नियमन, २०१६ च्या नियम ३८ अन्वये पर्यायी सेवा मार्गे सूचना राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई (खंडपीठ-IV) मध्ये पिरामल कॅपिटल ॲण्ड हौसिंग फायनान्स लि. वि. वामिका रिअल इस्टेट प्रा. लि. सी.पी. क्र. १९५/(एमबी)/२०२२ मध्ये आय.ए. क्र. ९२६२/२०२४

प्रति.

प्रतिवादी क्र. ३:	प्रतिवादी क्र. ८:	प्रतिवादी क्र. ९:
दिनेश नरशीभाई आहुजाली, ९०२, सत्यम टॉवर, ९० फूट रोड, ठाकूर कॉम्प्लेक्स, कांदिवली पूर्व, मुंबई - ४००१०१.	बिना अतुल गांधी, ब्लॉक-१०२, ई३ हायवे पार्क, ठाकूर कॉम्प्लेक्स, ए विंग, अलियावर जंग मार्ग, मुंबई.	मे. वालेनिस्या बिल्डर्स प्रा. लि. ३३ मजला, रहेजा पॉईट, वाकोला, मुंबई - ४०००५५.
प्रतिवादी क्र. १०: मे. मथशी रियल इस्टेट प्रा. लि. कार्यालय क्र. ६०१-ए-०१, ए विंग, ६ वा मजला, कालेडोनिया सहार रोड, अंधेरी (पूर्व), मुंबई ४०००६९.	प्रतिवादी क्र. ११: मे. ग्लोस्टर प्रॉपर्टीज प्रा. लि. ३३ मजला, रहेजा पॉईट, वाकोला मुंबई ४०००५५.	

ज्याअर्थी, वामिका रिअल इस्टेट प्रा. लि. ची दर्शन डेव्हलपर्स प्रायव्हेट लिमिटेड आणि त्यांच्या ग्रुप कंपन्यांसोबत दिनांक १० एप्रिल, २०२३ रोजीच्या सी.पी. क्र. ३१०६/२०१९ मध्ये आदेश क्र. आयए ११८९/२०२३ नुसार एकत्रित सीआयआरपी सुरू आहे.

ज्याअर्थी, श्री. जयेश संघराजका, वामिका रिअल इस्टेट प्रा. लि. चे ठराव व्यावसायिक यांनी नादारी आणि दिवाळखोरी संहिता, २०१६ च्या कलम ६६ आणि ६७ अन्वये आय.ए. क्र. ९२६२/२०२४ दाखल केली आहे आणि ज्याअर्थी, माननीय राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई खंडपीठ (एनसीएलटी) यांनी उपरोल्लेखित तुमच्यासह सर्व संबंधित पक्षकारांवर दि. २२.०३.२०२४ रोजी सूचना जारी केली. दिनांक ११.०५.२०२४ रोजीच्या आदेशानुसार माननीय एनसीएलटी यांनी निम्नस्वाक्षरीकार यांना वरील पत्त्यावर राहणाऱ्या तुम्हाला पर्यायी सेवेद्वारे जारी करण्याची मंजुरी दिली आहे.

नोंद घ्यावी की, वरील शीर्षकामधील प्रकरण आता माननीय एनसीएलटी यांच्या समक्ष दि. २३.०७.२०२४ रोजी स. १०.३० वाजता सूचिबद्ध करण्यात येणार आहे. तुम्ही एकतर व्यक्तिशः किंवा तुमच्या प्राधिकृत प्रतिनिधीद्वारे उपस्थित राहू शकता.

नोंद घ्यावी की, वरील उल्लेखित दिवशी तुम्ही उपस्थित न झाल्यास, अर्जावर तुमच्या अनुपस्थितीमध्ये सुनावणी आणि निश्चिती करण्यात येईल.

सही/-
सीए जयेश नटवरलाल संघराजका
वामिका रिअल इस्टेट प्रा. लि.चे ठराव व्यावसायिक
नोंदणी क्रमांक: IBBI/IPA-001/IP-P00216/2017-2018/10416
एएफए: AA1/10416/02/250924/106031
आयबीबीआयकडे नोंदणीकृत ई-मेल आयडी: Jayesh.sanghrajka@incorpadvisory.in
पत्रव्यवहाराकरिता प्रक्रिया विशिष्ट पत्ता:
इनकॉर्प रिस्ट्रक्चरिंग सर्व्हिसेस एलएलपी,
नोंदणी क्रमांक: IBBI/IPE/0129
४०५-४०७, हिंद राजस्थान बिल्डींग, डी.एस.फाळके रोड,
दादर पूर्व, मुंबई ४०००१४.
पत्रव्यवहाराकरिता प्रक्रिया विशिष्ट ईमेल आयडी: cirp.wamika@gmail.com
प्रक्रिया वेबसाईट: https://incorprestructuring.com/consolidated_corporate-debtors_darshan_group.html

दिवाणी प्रक्रिया संहेत, १९०८ च्या आदेश V नियमन २० सह वाचावयाच्या एनसीएलटी नियमन, २०१६ च्या नियम ३८ अन्वये पर्यायी सेवा मार्गे सूचना राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई (खंडपीठ-IV) मध्ये पिरामल कॅपिटल ॲण्ड हौसिंग फायनान्स लि. वि. घरद्वार रिअल इस्टेट प्रा. लि. सी.पी. क्र. ६५४/(एमबी)/२०२२ मध्ये आय.ए. क्र. ९६२१/२०२४

प्रति.

प्रतिवादी क्र. १:	प्रतिवादी क्र. २:	प्रतिवादी क्र. ५:
आनंद शंकर तेलगिनकेरी, खोली क्र. ६०१/ए, शांती सागर चाळ, नरसी पाडा, आकुर्ली रोड, हनुमान नगर, कांदिवली (पू), मुंबई - ४००१०१.	जावेद अब्दुल कादिर शेख, खोली क्र. ०४, सरस्वती चाळ, आकुर्ली रोड, मालसपुरा म्हाडांचे मंदिराजवळ, हनुमान नगर, मुंबई - ४००१०१.	संतोष कृष्णा आचार्य, ९/२१, ३रा मजला, शारदा सोसायटी लि., मनिषा नगर, गेट क्र. ०२, कळवा (प). ठाणे - ४००६०५.
प्रतिवादी क्र. ६: अपर्णा सचिन बापुले, ५/११, मेरी वेलणकर चाळ, शास्त्री नगर, कांजुरमार्ग (पूर्व), मुंबई ४०००४२.	प्रतिवादी क्र. ७: अपेक्षा मनोज जाधव, ३०४, सिद्धेश्वर सोसायटी, पोईसर जिमखान्या मार्ग, पोईसर डेपो, कांदिवली (प), मुंबई - ४००१०७.	प्रतिवादी क्र. ९: निखिल शैलेश व्होरा, क्यु/३०३, नेमिनाथ नगर, आयोले रोड, जया पॅलेस हॉटेलजवळ, नालासोपारा (पू), वसई, ठाणे - ४०१२०९.
प्रतिवादी क्र. ११ मे. प्रॉपर बिल्डकॉन प्रा. लि. ६०/२६६६, टिरापती सोसायटी, एमएचबी कॉलनी, गांधी नगर, वांद्रे (पू) मुंबई - ४०००५१.	प्रतिवादी क्र. १२: मे. ग्लोस्टर प्रॉपर्टीज प्रा. लि. युनिट क्र. २२८, २ रा मजला, ट्रेड सेंटर वांद्रे कुर्ला संकुल, वांद्रे (पूर्व), मुंबई ४०००५१.	प्रतिवादी क्र. १३: मे. विस्टा लॅण्डमार्क प्रा. लि. युनिट क्र. ६१/२६९८, रजनीय को-ऑप. हौसिंग सोसायटी लि., गांधीनगर, वांद्रे (पू), मुंबई ४०००५१.

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ज्याअर्थी, श्री. जयेश संघराजका, घरद्वार रिअल इस्टेट प्रा. लि. चे ठराव व्यावसायिक यांनी नादारी आणि दिवाळखोरी संहिता, २०१६ च्या कलम ६६ आणि ६७ अन्वये आय.ए. क्र. ९६२१/२०२४ दाखल केली आहे आणि ज्याअर्थी, माननीय राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई खंडपीठ (एनसीएलटी) यांनी उपरोल्लेखित तुमच्यासह सर्व संबंधित पक्षकारांवर दि. १०.०४.२०२४ रोजी सूचना जारी केली. दिनांक ११.०६.२०२४ रोजीच्या आदेशानुसार माननीय एनसीएलटी यांनी निम्नस्वाक्षरीकार यांना वरील पत्त्यावर राहणाऱ्या तुम्हाला पर्यायी सेवेद्वारे जारी करण्याची मंजुरी दिली आहे.

नोंद घ्यावी की, वरील शीर्षकामधील प्रकरण आता माननीय एनसीएलटी यांच्या समक्ष दि. ०५.०८.२०२४ रोजी स. १०.३० वाजता सूचिबद्ध करण्यात येणार आहे. तुम्ही एकतर व्यक्तिशः किंवा तुमच्या प्राधिकृत प्रतिनिधीद्वारे उपस्थित राहू शकता.

नोंद घ्यावी की, वरील उल्लेखित दिवशी तुम्ही उपस्थित न झाल्यास, अर्जावर तुमच्या अनुपस्थितीमध्ये सुनावणी आणि निश्चिती करण्यात येईल.

सही/-
सीए जयेश नटवरलाल संघराजका
घरद्वार रिअल इस्टेट प्रा. लि.चे ठराव व्यावसायिक
नोंदणी क्रमांक: IBBI/IPA-001/IP-P00216/2017-2018/10416
एएफए: AA1/10416/02/250924/106031
आयबीबीआयकडे नोंदणीकृत ई-मेल आयडी: Jayesh.sanghrajka@incorpadvisory.in
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नोंदणी क्रमांक: IBBI/IPE/0129
४०५-४०७, हिंद राजस्थान बिल्डींग, डी.एस.फाळके रोड,
दादर पूर्व, मुंबई ४०००१४.
पत्रव्यवहाराकरिता प्रक्रिया विशिष्ट ईमेल आयडी: cirp.ghardwar@gmail.com
प्रक्रिया वेबसाईट: https://incorprestructuring.com/consolidated_corporate-debtors_darshan_group.html

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■ ठाणे

रस्ते खड्डेमुक्त करू, नागरिकांना चांगले रस्ते देऊ अशी घोषणा करणाऱ्या मुख्यमंत्री एकनाथ शिंदे यांच्या ठाणे जिल्ह्यात रस्त्यांवर खड्डे पडले आहेत. या खड्ड्यांमुळे नागरिकांचा जीव जाण्याची भीती व्यक्त करण्यात येत आहे. मुंबईजवळ असलेले शहर म्हणून ठाण्यात मोठ्या प्रमाणात नागरिक राहतात. या नागरिकांना मुंबईच्या पश्चिम उपनगरात जाण्यासाठी घोडबंदर रस्त्याचा वापर करावा लागतो. या रस्त्याचा मोठ्या प्रमाणात वापर केला जात असल्याने नेहमीच वाहतूक कोंडी असते. त्यातच या रस्त्यावर मेट्रोचे काम सुरु आहे. त्यामुळे वाहतूककोंडीची समस्या बिकट झाली आहे.

Government Of Maharashtra
Office of the Director General of Police, Maharashtra State
Maharashtra State Police Headquarters, Shahid Bhagat Singh Marg, Colaba, Mumbai 400 001

No. DGP/17A/6162/ CP Mumbai / Body Worn Camera/17/2024, Mumbai dated 12/07/2024

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Sr. No.	Tender ID	Item Description	Deadline
1	2024_DGPMU_1051644_2	Body Worn Camera	26/07/2024

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Sd/-
(Ajit Jagtap)
Desk officer
For Director General of Police,
Maharashtra State, Mumbai.

Dated: 12/07/2024
Place: Mumbai.

क्रमांक : आरओसी-२०२४-२५/क्र-५/सी ९००

पोलीस अकादमी आवारातील घरात महिला पोलिसावर बलात्कार

■ नाशिक

नाशिक येथील पोलीस अकादमीच्या आवारात असलेल्या घरात एका महिला पोलिसाला रात्रभर बेदम मारहाण करून बलात्कार झाल्याचा धक्कादायक प्रकार समोर आला.

नाशिक पोलीस अकादमीमधील स्वच्छतेचे कंत्राट खासगी कंत्राटदाराला देण्यात आले आहे. या कंत्राटदाराची एका महिला पोलिसाशी मैत्री होती. कंत्राटदाराने महिलेकडे शारीरिक संबंध ठेवण्याची मागणी केली असता महिलेने त्याला नकार दिला. याचा राग येऊन कंत्राटदाराने महिला पोलिसाला ती राहत असलेल्या अकादमीच्या आवारातील शासकीय निवासस्थानात रात्रभर बेदम मारहाण करत बलात्कार केला. त्याचे व्हिडिओ सुद्धा कंत्राटदाराने काढले. महिलेने पोलीस ठाण्यात तक्रार करण्याचा प्रयत्न केला. मात्र तक्रार केल्यास पोलीस अकादमीची बदनामी होईल असे सांगत तक्रार करू नये म्हणून दबाव आणण्यात आला. अखेर पीडित महिलेच्या मैत्रिणीने साथ दिल्यावर गंगापूर पोलीस ठाण्यात तक्रार नोंदवण्यात आली. याप्रकरणी पोलिसांनी आरोपीला ताब्यात घेतले आहे.

मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ, मुंबई (म्हाडाचा घटक)

स्वातंत्र्याचा अमृत महोत्सव म्हाडा MHADA

कार्यकारी अभियंता (ब-१ विभाग), मुं. इ. दु. व पु. मंडळ, खोली क्र.१०१ ते १०४, इमारत क्र ५७-५९ बी, दादरकर कंपाऊंड इमारत, ए.सी. मार्केट समोर, ताडदेव, मुंबई-३४

ई- निविदा नोटीस

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कार्यकारी अभियंता (ब-१), विभाग, मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ, म्हाडाचा विभागीय घटक, रुम नं. १०१-१०४, इमारत क्र. ५७-५९बी, दादरकर कंपाऊंड, ताडदेव, मुंबई - ४०० ००९ यांचे कडून खालील दर्शविलेल्या कामासाठी सार्वजनिक बांधकाम विभाग (महाराष्ट्र शासन), महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरण, मुंबई यांचेकडे उचित वर्गात नोंदणीकृत असलेल्या ठेकेदारांकडुन ई-निविदा मागविण्यात येत आहेत. तसेच पी.डब्लु.डी./ एम.ई.एस./ एम.सी.जी.एम./ एम.एम.आर.डी.ए/ सिडको / एम.जे.पी. / एम.आय.डी.सी./ बी.पी.टी. आणि भारतीय रेल्वे शासकीय निमशासकीय यांचेकडे उचित वर्गात नोंदणीकृत असलेल्या ठेकेदारांकडुन ई-निविदा मागविण्यात येत आहेत.

ई निविदा क्र.	कामाचे नाव	अंदाजपत्रकीय रक्कम	इसारा रक्कम	सुरक्षा अनामत	नोंदणी वर्ग	निविदेची किंमत (GST) धरून	काम पूर्ण करण्याचा कालावधी
१.	इमारत क्र. २३-२५-२७ आय आर रोड (मंडळ)	११,८३,१८९/-	१२०००/-	२४०००.००	वर्ग-V अ व त्यावरील	५९०/-	१८ महिने (पावसाळा धरुन)
२.	इमारत क्र. ३१५-३१७-३२१ अब्दुल रेहमान स्ट्रिट (मंडळ)	१५,५५,३५३/-	१६०००/-	३२०००.००	वर्ग-V अ व त्यावरील	५९०/-	१८ महिने (पावसाळा धरुन)
३.	इमारत क्र. ६४-६४ अे-६४ जे मोहम्मद अली रोड (मंडळ)	२३,९६,९१७/-	२४०००/-	४८०००.००	वर्ग-V अ व त्यावरील	५९०/-	१८ महिने (पावसाळा धरुन)
४.	इमारत क्र. १०२ डी -१०२ एफ मोहम्मद अली रोड (मंडळ)	३९,७१,३७७/-	४००००/-	८००००.००	वर्ग-V अ व त्यावरील	५९०/-	१८ महिने (पावसाळा धरुन)
५.	इमारत क्र. १९६-२०४ युसुफ मेहर अली रोड (मंडळ)	४५,८४,१००/-	४६०००/-	९२०००.००	वर्ग-V अ व त्यावरील	५९०/-	१८ महिने (पावसाळा धरुन)

अनु.क्र	प्रक्रिया	दिनांक व वेळ
०१.	प्रकाशन दिनांक	१८.०७. २०२४ सकाळी १०.०० वाजल्यापासून
०२.	कागदपत्रांची विक्री सुरुवात	१८.०७.२०२४ सकाळी १०.०० वाजल्यापासून
०३.	कागदपत्रांची विक्री शेवट	२६.०७.२०२४ सायंकाळी ०५.३० वाजेपर्यंत
०४.	देकार सादर सुरुवात	१८.०७.२०२४ सकाळी १०.०० वाजल्यापासून
०५.	देकार सादर शेवट	२६.०७.२०२४ सायंकाळी ०५.३० वाजेपर्यंत
०६.	तांत्रिक देकार उघडण्याची वेळ	२९.०७.२०२७ सकाळी ११.०० वाजल्यापासून
०७.	आर्थिक देकार उघडण्याची वेळ	३०.०७.२०२४ सकाळी ११.०० वाजल्यापासून

१. संपूर्ण निविदा प्रक्रिया ऑनलाईन (ई-टेंडरींग) दोन लिफाफे पध्दतीची असेल, निविदेसंबंधी अधिसुचना, अटी व शर्ती महाराष्ट्र शासनाची वेबसाईट https://mahatenders.gov.in यावर प्रसिध्द होईल.
२. निविदा संबंधीत दस्तऐवज वेबसाईट https://mahatenders.gov.in यावर पाहून **दिनांक १८.०७.२०२४ (सकाळी १०.३० वाजेपासून) ते दिनांक २६.०७.२०२४ (सायंकाळी ५.३० वाजेपर्यंत)** वेबसाईट वरुन डाऊनलोड व अपलोड करता येतील.
३. वरील निविदेचे निविदा शुल्क व इसारा रक्कम ऑनलाईन पध्दतीने भरावे लागेल.
४. **तांत्रिक निविदा** (Technical Bids) **दिनांक २९.०७.२०२४ रोजी सकाळी ११.०० वाजता व दर निविदा** (Price Bids) **दिनांक ३०.०७.२०२४ रोजी सकाळी ११.०० वाजता** त्याप्रमाणे पात्रताधारक ठेकेदाराना कळविण्यात येईल. कार्यकारी अभियंता, बी - १ विभाग, इमारत क्र. ५७-५९बी, दादरकर कंपाउन्ड, ताडदेव, मुंबई- ४०० ००९ कार्यालय, मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ यांचे दालनात वेबसाईट https://mahatenders.gov.in वर उघडण्यात येईल.
५. निविदाकाराने निविदा सादर करताना अपलोड केलेली सर्व मुळ कागदपत्रे पडताळणीसाठी तांत्रिक निविदा उघडण्याच्या वेळी सादर करावीत.
६. निविदाकाराने डिजिटल हस्ताक्षर हे वर्ग २/३ असावे.
७. कार्यकारी अभियंता, बी -१ विभाग, मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ, हे एक किंवा सर्व निविदा कोणतेही कारण न देता स्वीकारण्याचा किंवा रद्द करण्याचा हक्क राखून ठेवत आहेत.
८. कार्यकारी अभियंता, बी १ विभाग, मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ हे एक किंवा सर्व निविदा कोणतेही कारण न देता स्वीकारण्याचा किंवा रद्द करण्याचा हक्क राखून ठेवत आहेत.
९. जीएसटीअंतर्गत नोंदणी प्रमाणपत्र रु. २० लक्ष ची मर्यादा विचारात न घेता अनिवार्य आहे.
१०. जर पहिला निम्नतर निविदाकार अंदाजित निविदाधिन कामाच्या किमतीचे धनाकर्ष परफॉर्मन्स सेक्युरिटी म्हणून (सुरक्षा अनामत रक्कम) भरु शकला नाही तर दुसऱ्या निम्नतर निविदाकाराला स्वीकारण्यात येईल.
११. निविदाकारास निविदा संबंधीची संपूर्ण माहिती संकेतस्थळ https://mahatenders.gov.in यावरुन मिळवावी. **प्राधिकरणाच्या / शासनाच्या वेळोवेळी जारी केलेल्या परिपत्रक तसेच मार्गदर्शक सूचनांनुसार निविदा उघडण्याची कार्यवाही करण्यात येईल.**

सही/-
(राहुल रविंद्र पाटील)
कार्यकारी अभियंता / (ब-१)
मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ

CPRO/A/485

म्हाडा - गृहनिर्माण क्षेत्रातील देशातील अग्रगण्य संस्था

महाराष्ट्र औद्योगिक विकास महामंडळ

(महाराष्ट्र शासन अंगिकृत)

ई-निविदा सूचना क्रमांक ३/२०२४- २०२५ (मुंबई)

म.औ.वि.महामंडळातर्फे खालील कामांकरीता ई-निविदा सूचना मागविण्यात येत आहेत.

अ. क्र.	कामांचे नाव	अंदाजित रक्कम रुपये
१.	रत्नागिरी पाणीपुरवठा योजना... घाटीवळे ता. जि. रत्नागिरी येथील के. टी. बंधारा मजबूत करणे.	₹ ६,९७,३४,९०६.००
२.	मुरबाड औद्योगिक क्षेत्र.. मुरबाड औद्योगिक क्षेत्रातील व्यापारी आरक्षड्यासाठी भूखंड क्र. एक्स-१ पेट्रोल पंपाजवळ पायाभूत सोई सुविधा पुरविणे.	₹ १६,९६,५५०.००
३.	तारापूर औद्योगिक क्षेत्रातील भूमिगत सांडपाणी निःसारण योजनेची देखभाल व दुरुस्ती.. तारापूर औद्योगिक क्षेत्रातील सांडपाणी निःसारण वाहिनीवरील स्टेनलेस स्टिल एअर व्हॉल्वचा पुरवठा करून बदलणे.	₹ ३५,६७,७७२.००
४.	बारवी वॉटर वर्क्सची देखभाल व दुरूस्ती.. पोर्टेबल प्रकारच्या अल्ट्रासोनिक फ्लो मीटरचा पुरवठा करणे.	₹ १२,४०,५००.००
५.	पाताळगंगा औद्योगिक क्षेत्रातील सामाईक सुविधा केंद्र या अनिवासी इमारतीची देखभाल व दुरुस्ती... पाताळगंगा औद्योगिक क्षेत्रात विविध ठिकाणी पोर्टेबल मेटल केबिन उपलब्ध करून देणे.	₹ २२,४६,४९०.००
६.	अतिरिक्त लोटे परशुराम औद्योगिक क्षेत्राची देखभाल व दुरूस्ती... लोटे औद्योगिक क्षेत्रातील डी संप मधील ७०० मि.मी. व्यासाची मृदु पोलादी गुरुत्व वाहिनीची दुरूस्ती व बदलणे.	₹ ३९,७२,३२०.००
७.	मरोळ येथील समृद्धी व्हेंचर पार्कची देखभाल व दुरूस्ती... समृद्धी व्हेंचर पार्कमध्ये सीसीटीव्ही सिस्टीमचा पुरवठा करणे व बसवून कार्यान्वित करणे, विद्यमान सीसीटीव्ही प्रणालीची वार्षिक तत्वावर देखभाल व दुरूस्ती करणे.	₹ २६,७२,९०७.००
८.	बारवी धरण व संलग्न बांधकामे... बारवी धरण परिसरातील विश्रामगृहाच्या गॅलरी, लॉन व बागेची देखभाल करणे, कर्मचारी वसाहत परिसर व विश्रामगृह रस्त्याची साफसफाई व देखभाल करणे.	₹ १०,९८,१६०.००
९.	रोहा औद्योगिक क्षेत्र.... रस्त्याची देखभाल व दुरूस्ती... रोहा औद्योगिक क्षेत्रातील गंगा नाल्यातील गाळ काढून नाल्याची साफसफाई करणे.	₹ ८,६६,०९०.००
१०.	महाड औद्योगिक क्षेत्रातील रस्त्याची देखभाल व दुरूस्ती... महाड औद्योगिक क्षेत्रातील अतिक्रमण काढण्यासाठी यंत्रसामुग्री व मनुष्यबळ उपलब्ध करून देणे.	₹ ३४,७४,६६०.००
११.	रत्नागिरी औद्योगिक क्षेत्रातील अनिवासी इमारती... रत्नागिरी येथील उद्यमनगर कॉलनी मध्ये कामगार कल्याण व समुदाय केंद्राची इमारत बांधणे.	₹ ७१,७३,४४६.००
१२.	बारवी धरण व संलग्न बांधकामे... बारवी धरण येथील स्पिलवेवरील स्वयंचलित गोडबोले गेट्स, स्लुइस गेट्स - १२ नग व इतर संलग्न संरचनेची वार्षिक तत्वावर देखभाल व दुरुस्ती करणे.	₹ १३,७६,८३०.००
१३.	गेल पाणीपुरवठा योजनेची देखभाल व दुरूस्ती... (ठेव अंशदान काम)... कुरुल बूस्टर पंप हाऊसमधील पंपाचे परिचालन करण्याकरीता दोन कॅलेंडर वर्षांच्या कालावधीसाठी सेवा पुरविणे.	₹ १८,९१,४३०.००
१४.	पाताळगंगा येथील नवीन पाणीपुरवठा योजनेची देखभाल व दुरूस्ती... जलशुद्धीकरण केंद्रातील फ्लॅश मिक्सर, स्टिरर व ॲक्सेसरीज बदलणे.	₹ ३९,२५,३३५.००
१५.	पाताळगंगा येथील नवीन व जुन्या पाणीपुरवठा योजनेची देखभाल व दुरूस्ती... अतिरिक्त पाताळगंगा औद्योगिक क्षेत्र व मऔवि महामंडळाच्या कर्मचारी वसाहतीमधील पाणी पुरवठा नेटवर्कचे अपग्रेडेशन करणे.	₹ ३५,४५,२३१.००
१६.	तळोजा औद्योगिक क्षेत्रातील रस्त्यांची देखभाल व दुरुस्ती... तळोजा औद्योगिक क्षेत्रातील अभियांत्रिकी विभागामधील आरसीसी बिल्ट-अप गटरची साफसफाई यांत्रिक उपकरणांचा वापर करून करणे.	₹ ३९,०७,०७६.००
१७.	शहाड पाणीपुरवठा योजना व डोंबिवली सांडपाणी निःसारण योजनेची देखभाल व दुरुस्ती... शहाड येथील शुद्ध व अशुद्ध जलउदंचन केंद्राची व डोंबिवली येथील सांडपाणी उदंचन केंद्राची वार्षिक तत्वावर देखभाल व दुरुस्ती करणे.	₹ ३०, ७४,६४५.००
१८.	रोहा येथील सांडपाणी निःसारण योजनेची देखभाल व दुरूस्ती.. कुंभोशी गावाजवळ कुंडलिका नदीतील ६३० मि.मी. व्यासाच्या एचडीपीई सांडपाणी निःसारण वाहिनीच्या साखळी क्र. १२१० मि. येथील पाण्याच्या अंतर्गत गळती आपत्कालीन स्थितीत अटेंड करणे.	₹ ३८,६७,०००.००
१९.	तळोजा औद्योगिक क्षेत्रातील रस्त्यांची देखभाल व दुरूस्ती... तळोजा औद्योगिक क्षेत्रातील नाल्याची व रस्त्याच्या कडेच्या गटरची पावसाळ्या पुर्वी साफसफाई करणे.	₹ ३९,६०,६९५.००
२०.	पाताळगंगा येथील नवीन व जुन्या पाणीपुरवठा योजनेची देखभाल व दुरूस्ती... पाताळगंगा येथील लॉन व झुडूपांच्या बेडची एका वर्षाच्या कालावधीसाठी वार्षिक तत्त्वावर देखभाल करणे.	₹ ३७,५६,१७६.००
२१.	पाताळगंगा औद्योगिक क्षेत्रातील अग्निशमन केंद्राची देखभाल व दुरूस्ती... पाताळगंगा औद्योगिक क्षेत्रातील अग्निशमन केंद्राजवळील मोकळ्या भूखंडाला कुंपण घालणे.	₹ १०,१२,८८३.००
२२.	ठाणे येथील वागळे औद्योगिक क्षेत्रातील अनिवासी इमारतीची देखभाल व दुरूस्ती... ठाणे येथील वागळे औद्योगिक क्षेत्रातील वरदान इमारतीमधील ओटीम बनावटीच्या उदवाहकाची दोन वर्षांच्या कालावधीकरीता वार्षिक तत्वावर सर्वसमावेशक देखभाल व दुरुस्ती करणे.	₹ ८,८७,२५६.००
२३.	शहाड वॉटर वर्क्सची देखभाल व दुरूस्ती... शहाड येथील जॅकवेल आणि जलशुद्धीकरण केंद्रातील एलटी एसीबीची दोन वर्षांच्या कालावधीसाठी वार्षिक तत्वावर देखभाल व दुरूस्ती करणे.	₹ १४,३२,९००.००
२४.	पाताळगंगा येथील जुन्या पाणीपुरवठा योजनेची देखभाल व दुरूस्ती.. पाताळगंगा येथील शुद्ध व अशुद्ध जलउदंचन केंद्रातील २५० अश्वशक्ती पंपाची दुरूस्ती करणे.	₹ ४०,२६,८००.००
२५.	पाताळगंगा औद्योगिक क्षेत्राची देखभाल व दुरूस्ती.. पाताळगंगा औद्योगिक क्षेत्रातील ई- आरक्षड्यातील पंप हाऊस व एचएसआरच्या परिचलनाकरीता सेवा पुरविणे.	₹ १७,९३,४९६.००

उपरोक्त अ.क्र. १ वरील कामाकरीता निविदा प्रपत्र दिनांक १६/०७/२०२४ ते दिनांक ०९/०८/२०२४ पर्यंत व अ.क्र. २ ते २५ वरील कामांकरीता निविदा प्रपत्र दिनांक १६/०७/२०२४ ते दिनांक ३०/०७/२०२४ पर्यंत महामंडळाच्या http://www.midcindia.org या संकेत स्थळावर उपलब्ध असतील.

इच्छुकांनी अ.क्र. १ वरील कामाबाबत दिनांक २२/०७/२०२४ पूर्वी व अ.क्र. २ ते २५ वरील कामांबाबत दिनांक १९/०७/२०२४ पूर्वी त्यांचे प्रश्न महामंडळाच्या संकेत स्थळावर नोंदवावेत. कंत्राटदारांच्या मुद्यांचे निराकरण /महामंडळाचा खुलासा अ.क्र. १ वरील कामाबाबत दिनांक २६/०७/२०२४ पासून व अ.क्र. २ ते २५ वरील कामांबाबत दिनांक २४/०७/२०२४ पासून महामंडळाच्या संकेत स्थळावर उपलब्ध होईल.

DETAILED INVITATION FOREXPRESSION OF INTEREST

PROCESS MEMORANDUM

IN

BEST IT WORLD (INDIA) PRIVATE LIMITED

(Under Corporate Insolvency Resolution Process)

FROM PROSPECTIVE RESOLUTION APPLICANTS

Invited by:
IP Rakesh Kumar Tulsyan
Interim Resolution Professional
of Best It World (India) Private Limited
IBBI Registration No: IBBI/ IPA-001/IP-P01144/2018-19/11970
AFA No. AA1/11970/02/300625/106894
Address: B-4, Vinay Tower, Kranti Nagar,Lokhandwala,Kandivali (East),
Mumbai-400101
Email ID: cirp.bestit@gmail.com

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I. BRIEF INFORMATION ABOUT CORPORATE DEBTOR:

BACKGROUND

BEST IT WORLD (INDIA) PRIVATE LIMITED ("Corporate Debtor") having CIN No : U30000MH1996PTC104553 was incorporated on 17th day of December 1996 The registered address of the Corporate Debtor in RoC records is 87, Mistry Industrial Complex, Midc Cross Road 'A', Andheri, Mumbai, Maharashtra, India, 400093.

The Corporate Debtor has an Authorised Share Capital of INR 2,00,00,000 and a Paid-upShare Capital of INR 1,11,25,900. As of date, the Corporate Debtor has three suspended Directors namely, Anil Parasrampuria Jagdish (DIN: 00140235), Sunil Babulal Kedia (DIN: 00140275) and Rakesh Yogeshkumar Shah (DIN: 00140338), with the following persons holding a shareholding of more than 5% as on 31.03.2022:

Sr. no.	Name of Director	No. of shares held	Percentage of Shares held (%)
1.	Mr. Vijay Dalmia (Karta of Vijay Dalmia HUF)	72,600	06.53%
2.	Anita S. Parasrampuria	57,500	5.17%
3.	Sandeep S. Parasrampuria	84,960	7.64%
4.	Anik J Parasrampuria	1,12,925	10.15%
5.	Rakesh Y Shah	84,705	7.56%
6.	Sunil B Kedia	56,000	5.03%
7	Anupama S Parasrampuria	78,461	7.05%
8	Varun Gaga	80,428	7.23%
9	M/s. Pentagon Builders Pvt Ltd.	61,125	5.49%
Total			**99.93%**

The Best IT World (India) Private Limited incorporated as Pitrani Computers Private Limited (Corporate Debtor) in 1996 operates under the brand name "iBall" "The company commenced business as a local trading enterprise dealing in Computer Systems, computer peripherals & allied accessories.

In 2001 the brand "iBall" was launched with a single SKU, now the company has grown to having over 20 product categories and more than 200 SKU's .

Key product categories in which iBall currently is present are Speakers, Headphones, Powerbanks, Desktop Accessories, Tablets, Routers and Wi-Fi .

The brief details of the Corporate Debtor are as follows:

Company Name	BEST IT WORLD (INDIA) PRIVATE LIMITED
Listing Status	Unlisted
Constitution	PRIVATE COMPANY
Corporate Identification Number	U30000MH1996PTC104553
Incorporation Date	17/12/1996
Registered Office	87, MISTRY INDUSTRIAL COMPLEX, MIDC CROSS ROAD 'A', ANDHERI, MUMBAI, MAHARASHTRA, INDIA, 400093 (as per MCA records)
Insolvency Commencement Date	22/05/2024
Interim Resolution Professional	Mr. Rakesh Kumar Tulsyan IBBI Registration No: IBBI/ IPA-001/IP-P01144/2018-19/11970 (Appointed by NCLT order dated 22.05.2024)

- **SHAREHOLDING PATTERN (AS ON 31ST MARCH 2023)**

Particulars	No. Of Shares	% Of Holding
Promoter	5,29,703	47.61%
Others	5,82,887	52.39%
Total	**1,1125,900**	**100%**

- **BUSINESS LOCATION**

Location	State	Type
87, Mistry Industrial Complex, Midc Cross Road 'A', Andheri, Mumbai, Maharashtra, India, 400093	**Maharashtra**	**Registered Office**
Virar Warehouse Unit No-1 Survey No-90/91/Hissa No-2 Survey No-75 No-1,Building No-282,Purnak,Pada Shiravalli Village Off.Vajreshwari Roadtaluka Vasai,Warehouse Unit No-2 Ware House No.2- B,H No.317 Survey No.91/B Purnak Pada,Shiravali Village,Off Vajreshwari Road,Virar (East)Palghar,,,401303,Virar,Thane	**Maharashtra**	**Warehouse**

II. CORPORATE INSOLVENCY RESOLUTION PROCESS BACKGROUND:

The Axis Bank Limited filed a company petition on 27-12-2021 before the Honble National Company Law Tribunal, Mumbai Bench **("NCLT")** under Section 7 of the Insolvency and Bankruptcy Code, 2016 (**"IBC"/ "Code")** against Best It World (India) Private Limited.

The Hon'ble NCLT *vide* order dated 22 May 2024 (**"Admission Order"**) admitted the petition and initiated corporate insolvency resolution process ("**CIRP**") in respect of the Corporate Debtor. By way of the said Admission Order, Mr. Rakesh Kumar Tulsyan was appointed as Interim Resolution Professional.

Upon passing of the Admission Order and in accordance with the provisions of IBC, the powers of the Board of Directors were suspended and were vested in the IRP. A copy of the Admission Order was received by the IRP on 22nd May 2024. The IRP caused publication of the Public Announcement inviting claims from the creditors of the Corporate Debtor in Form A on 22 May 2024 in the Mumbai editions of Free press journal (English Newspaper) and Navakal (Marathi Newspaper). The last date for submission of claims under Form A was 5 June 2024 . A copy of the Public Announcement was uploaded on the website of Insolvency and Bankruptcy Board of India **("IBBI")**.

III. LIST OF CREDITORS

The IRP has received following claims from Financial Creditors and Operational Creditors post the commencement of CIRP :

SN	Creditor's name	Date of Claim Received	Amount claimed (Rs.)	Amount admitted (Rs.)	Under Verification	Voting Share (%)	Remarks
Secured Financial Creditors							
1. 1	THE COSMOS BANK PVT LTD	05-06-2024	12,71,94,243	12,71,94,243	Nil	6.93 %	Provisionally Accepted
2. 2	HDFC BANK LTD	05-06-2024	29,29,71,924	29,29,71,924	Nil	15.97 %	Provisionally Accepted
3. 3	AXIS BANK LTD	05-06-2024	51,20,91,352	51,20,91,352	Nil	27.92 %	Provisionally Accepted
4. 4	IDBI BANK LTD	03-06-2024	90,18,66,579	90,18,66,579	Nil	49.17 %	Provisionally Accepted
Unsecured Financial Creditors							
5	Surendra Kumar Saraogi	03-06-2024	91,48,063	91,48,063	Nil		Provisionally Accepted
6	Premlata Sarogi	03-06-2024	81,31,612	81,31,612	Nil		Provisionally Accepted
7	Kanishk Saraogi	03-06-2024	91,48,063	91,48,063	Nil		Provisionally Accepted

SN	Creditor's name	Date of Claim Received	Amount claimed (Rs.)	Amount admitted (Rs.)	Under Verification	Voting Share (%)	Remarks
8	Shaily Saraogi	03-06-2024	10,16,452	10,16,452	Nil		Provisionally Accepted
9.	Geeta Devi Goel	03-06-2024	26,64,452	26,64,452	Nil		Provisionally Accepted
10.	Sarthak Traders Pvt. Ltd.	05-06-2024	2,24,73,734	2,24,73,734	Nil		Provisionally Accepted
11	Creative Newtech Limited	25-06-2024	40,40,000	40,40,000	Nil		Provisionally Accepted
Operational Creditors (employee)							
12	*Total 90 Employee	Till 18=06-2024	**4,03,23,124**	**2,43,02,729**	1,32,19,490	0%	Provisionally Accepted
The IRP has received total 70 claim from employee amounting to RS. **4,03,23,124** out of which RS. **2,43,02,729** has been provisionally accepted Rs. **1,32,19,490** is under verification and Rs. **24,10,898** is under verification. The details of employee claims is marked and attached as Annexure-1							
Operational Creditors (other than workmen or employee)							
13	BLR Logistics	07-06-2024	2,38,025	2,38,025	Nil	0%	Provisionally Accepted
14	Link Intime Private Limited	01-06-2024	23,600	23,600	Nil	0%	Provisionally Accepted
15	V.B Goel And Co	01-06-2024	59,45,723	59,45,723	Nil	0%	Provisionally Accepted
16	N.S. Jain & Co Pvt. Ltd.	08-06-2024	16,16,490	16,16,490	Nil	0%	Provisionally Accepted
17	Ramnivas Radheyshyam Informatics Pvt Ltd	05-06-2024	11,40,498	11,40,498	Nil	0%	Provisionally Accepted
18	Gang of Designer, Proprietor Sandeep Bomble	04-06-2024	7,08,000	7,08,000	Nil	0%	Provisionally Accepted
19	Riya Holidays Pvt	07-06-			Nil	0%	Provisiona

SN	Creditor's name	Date of Claim Received	Amount claimed (Rs.)	Amount admitted (Rs.)	Under Verification	Voting Share (%)	Remarks
	Ltd	2024	6,88,573	6,88,573			lly Accepted
20	Shree Krishna Electricals	04-06-2024	3,67,722	3,38,914	Nil	0%	Provisionally Accepted
21	Voltronic Power Technology Corp	05-06-2024	9,10,81,195	9,10,81,195	Nil	0%	Provisionally Accepted
22	Cozmo Travel World Pvt. Ltd.	03-06-2024	37,89,369	37,89,369	Nil	0%	Provisionally Accepted
23	Jimmy Communication	04-06-2024	5,69,561	5,69,561	Nil	0%	Provisionally Accepted
24	Alpha KKC Logistics India Pvt. Ltd	04-06-2024	39,31,245	39,31,245	Nil	0%	Provisionally Accepted
25	Orient Cables Pvt. Ltd.	05-06-2024	45,32,912	45,32,912	Nil	0%	
26	Unik Printers Pvt Ltd	04-06-2024	14,14,299	13,08,052	Nil	0%	
27	Nilesh Kashinath Sakunde	04-06-2024	2,19,600	2,19,600	Nil	0%	
28	Salt Pixels Pvt. Ltd.	26-06-2024	14,60,196	14,60,196	Nil	0%	
29	Jai Distributors	26-06-2024	39,52,317	39,52,317	Nil	0%	
30	Direction Technology Hongkong Co. Ltd.	18-06-2024	1,34,55,120	1,34,55,120	Nil	0%	
31	Cosmos Security Services Pvt. Ltd.	15-06-2024	1,42,420	1,42,420	Nil	0%	
Operational Creditor (Govt Dues)							
32	DEPUTY COMM OF STATE TAX, MahaGST, Mumbai	04-06-2024	47,10,24,754	47,10,24,754	Nil	0%	Provisionally Accepted
33	JOINT COMMISSIONER OF CT& GST, BHUBANESHWAR, ODISHA	04/06/2024	87,483	87,483	Nil	0%	Provisionally Accepted
34	Asst. Commissioner of Income Tax	04/06/2024	13,58,22,780	13,58,22,780	Nil	0%	Provisionally Accepted
35	CGST & Central	05/06/2			Nil	0%	Under

SN	Creditor's name	Date of Claim Received	Amount claimed (Rs.)	Amount admitted (Rs.)	Under Verification	Voting Share (%)	Remarks
	Excise Division, Indore	024	65,22,843	65,22,843			Verification
36	Asst. Comm of CGST, Division X, Mumbai East	10/06/2024	16,01,26,016	16,01,26,016	Nil	0%	Provisionally Accepted
37	Asst. Commisioner Kadavanthara, Thripunithura,Ernakulam	10/06/2024	58,88,451	58,88,451	Nil	0%	Provisionally Accepted
38	JC, CGST & CE Mumbai East	06/07/2024	48,03,78,048	48,03,78,048	Nil	0%	Provisionally Accepted
39	ESIC	06/07/2024	1,10,296	-	1,10,296	0%	Provisionally Accepted
****Total**			**3,33,18,97,715**	**3,31,01,04,379**	**1,33,25,737**		

The List of Creditors may undergo further changes on receipt of fresh claims or upon receipt of any additional information.

IV. PROCESS OF INVITATION FOR EXPRESSION OF INTEREST FROM PROSPECTIVE RESOLUTION APPLICANTS

In accordance with regulation 36A (2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ("**CIRP Regulations**") an invitation for Expression of Interest ("**EOI**") was published in Form G on 16th July 2024 in the Mumbai editions of (English Newspaper) and (Marathi Newspaper) having wide circulation in Mumbai. The last date for submission of EOI under Form G is 7th August 2024 . A copy of Form-G as published in the newspapers is made available in **Annexure A** hereto.

a) PROCESS BRIEF:

The process for submitting an expression of interest (EOI) for submitting aresolution plan for the Corporate Debtor shall be as follows:

i. The last date for submitting Expression of Interest (EOI) by prospective resolution Applicants (**"PRA"**) by post or hand delivery is on 7th August 2024;

ii. Only the EOIs submitted by PRAs by 7th August 2024 will be verified and examined for adherence and /or compliance to the eligibility criteria as given in **Annexure B** hereto.

iii. A provisional list of PRAs satisfying the eligibility criteria will be issued by 10th August 2024 .

iv. Objections, if any, to the insertion or omission of name(s) of PRA in the Provisional List prepared by the RP is to be submitted by 16th August 2024 .

v. The final list of eligible PRAs will be issued to the Committee of Creditors and PRA by 26th August 2024 , after removing objections (if any).

vi. On 31st August 2024 , the PRA's will be provided with detailed Information including Information Memorandum, Evaluation Matrix and Request for Resolution Plan (**"RFRP"**);

vii. The Prospective Resolution Applicants in the final list shall submit their Resolution Plans by 30th September 2024 as prescribed under the RFRP i.e. within 30 days from the issue of RFRP.

V. GUIDELINES FOR SUBMISSION OF EXPRESSION OF INTEREST:

A. The PRA must meet the Eligibility Criteria as fixed by CoC under section 25 (2)(h) of IBC as stated in **Annexure B** hereto;

B. The PRA must furnish an undertaking as per Regulation 36A (7)(a) of CIRP Regulations that he/she/it meets the Eligibility Criteria fixed by the CoC as given in **Annexure C** hereto along with relevant records in evidence of meeting the said Eligibility Criteria;

C. The PRA shall submit its EoI in the format set out in **Annexure D** hereto;

D. The PRA must submit the details set out in **Annexure E** hereto along with the supporting documents set out as **Annexure F** hereto.

E. The PRA (including consortium members) must submit the undertaking set out in **'Annexure G'** as per Clauses (e), (f), and (g) of sub-regulation (7) of Regulation 36A of CIRP regulations;

F. Applicants must submit the power of attorney set out in **'Annexure H'** in case applicants constitute a consortium.

G. Applicants must submit affidavit and undertaking for eligibility under Section 29A of IBC as set out in **'Annexure I'**

H. A soft copy of EoI along with annexures stated above shall also be mailed to: cirp.bestit@gmail.com on or before the last date for submission of EOI.

I. As per provisions of Regulation 36A (6) of the CIRP Regulations, any EOI received after the time specified in the invitation, being 7th August 2024, shall be rejected.

J. The PRA shall submit the plain sealed envelope containing a complete set of the documents for the EoI in hard copy as well as in soft copy stated above, to the below mentioned address by speed post/ registered post or by hand delivery to the RP:

Rakesh Kumar Tulsyan,

Interim Resolution Professional of
BEST IT WORLD (INDIA) PRIVATE LIMITED

B-4, Vinay Tower, Kranti Nagar, Lokhandwala, Kandivali (East), Mumbai-400101. Phone: 9969410171

(a) EoIs not fulfilling the above conditions are liable to be disqualified without any further communication and without assigning any reason.

NOTE:

1) This document just gives a brief about the Corporate Debtor to let the interested parties submit EoIs. However, it does not capture entire information and a detailed due diligence has to be done by the PRAs before submission of Resolution Plan.

2) Neither the PRAs nor any of representatives of the PRAs shall have any claims whatsoever against the RP or any member of the CoC or any of their directors, officials, agents, advisors or employees arising out of or relating to this invitation for EoI.

3) By submitting an EoI, each PRA shall be deemed to acknowledge that it has carefully read the entire invitation for EoI and related documents and has fully made aware itself as to all existing conditions and limitations.

4) The eligibility criteria specified in this detailed EOI for the Corporate Debtor may be amended or changed at any stage at the discretion of the CoC.

5) The RP / CoC reserves the right to cancel, amend, withdraw or modify the process (including the timelines) of this detailed EOI or resolution plans.

6) The RP and the CoC reserve the right to issue clarifications, amendmentsand modifications to this invitation, or to waive or relax any term or conditionor its application, generally or in any particular case, in each case as they may deem fit in their sole discretion. The RP and the CoC also have the right to issue further supplements to this invitation and retain the right to require additional documents from the PRAs without assigning any reason and without any liability. Any modifications or clarifications to this invitation,as published in writing by the RP, shall be binding on the PRAs and shall be deemed to form a part of this invitation, and shall not entitle the PRAs to seek any extension of timeline for submission of EOI. For the avoidance of doubt, it is clarified that, a clarification issued to this invitation by the RP, shall not be considered as modification to this invitation in terms of the CIRP Regulations. No oral conversations or agreements with the RP or any official, agent or employee of the RP, or any member of the CoC, or any official, agent or employee of the Corporate Debtor shall be deemed to affect or modify any terms of this invitation for EOI.

7) The EOIs submitted after the last date as given in this invitation shall be liable to be rejected. The last date as given in this invitation, may be extended fromtime to time in accordance with applicable laws and such an extension shall not be considered as a fresh issuance of this invitation for the purpose of theCIRP Regulations.

8) It may be noted that the EOIs of only those interested PRAs who meet the eligibility criteria specified herein shall be considered for purposes of inclusion in provisional and final list to be issued under the CIRP Regulations. The fulfilment of the eligibility conditions in the EOI does not automatically entitle PRAs to participate in the CIRP, which will be subject to applicable laws and further conditions which may be stipulated by the RP and/ or the CoC, at their sole discretion, including those in relation to access to virtual data room or as may be stipulated under the request for resolution plans. Without prejudice to the generality of the above provisions, the RP reserves his/her right to reject the EOI of any PRA and not include them in the provisional or final list of eligible PRAs, in the following events (including but not limited to):

- if the EOI submitted by the PRA is incomplete or the PRA does not submit the documents as required under this invitation; or
- if the PRA does not submit such further documents or information as requested by the RP/ CoC for conducting due diligence on the PRA;or
- if any information/document provided by PRA is false, incorrect, inaccurate or misleading, as per determination of the RP/CoC.

Rakesh Kumar Tulsyan
Interim Resolution Professional of
BEST IT WORLD (INDIA) PRIVATE LIMITED
IP Regd. No. IBBI/ IPA-001/IP-P01144/2018-19/11970
B-4, Vinay Tower, Kranti Nagar,
Lokhandwala, Kandivali (East), Mumbai-400101

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

BEST IT WORLD (INDIA) PRIVATE LIMITED (i-Ball) OPERATING IN DEALING IN COMPUTER SYSTEMS, COMPUTER PERIPHERALS & ALLIED ACCESSORIES AT 87, MISTRY INDUSTRIAL COMPLEX, MIDC CROSS ROAD 'A', ANDHERI, MUMBAI, MAHARASHTRA, INDIA, 400093

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s. Best It World (India) Private Limited (CIN: U30000MH1996PTC104553) (PAN: AAACP6597N)
2.	Address of the registered office	87, Mistry Industrial Complex, Midc Cross Road 'A', Andheri, Mumbai, Maharashtra, India, 400093
3.	URL of website	https://www.iball.co.in/
4.	Details of place where majority of fixed assets are located	1. Mistry Industrial Complex, MIDC Cross Road 'A', Andheri, Mumbai 400093 2. Virar Warehouse Unit No-1 & 2, Purnak Pada, Shrivali Village, Off. Vajreshwari Road, Taluka Vasai, Virar (East), Palghar,401303
5.	Installed capacity of main products/ services	Dealing In Computer Systems, Computer Peripherals & Allied Accessories.
6.	Quantity and value of main products/ services sold in last financial year	Nil. However, as per the latest financial information available with us is for the financial year 2021-22 and the turnover of the Corporate Debtor amounted to approximately 22 crore rupees.
7.	Number of employees/ workmen	No data available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Email Request to be sent on:- cirp.bestit@gmail.com as well as same is accessible on website of the Corporate Debtor.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Email Request to be sent on:- cirp.bestit@gmail.com as well as same is accessible on website of the company.
10.	Last date for receipt of expression of	7th August 2024

	interest	
11.	Date of issue of provisional list of prospective resolution applicants	10th August 2024
12.	Last date for submission of objections to provisional list	16th August 2024
13.	Date of issue of final list of prospective resolution applicants	26th August 2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	31st August 2024
15.	Last date for submission of resolution plans	30th September 2024
16.	Process email id to submit Expression of Interest	cirp.bestit@gmail.com

For Best It World (India) Private Limited

Date: 16th Day of July 2024
Place: Mumbai

Rakesh Kumar Tulsyan
Registration Number: IBBI/IPA-001/IP-P01144/2018-2019/11970
Address:- B-4, Vinay Tower ,Kranti Nagar, Lokhandwala,Kandivali East ,Mumbai ,Maharashtra ,400101

ANNEXURE B

ELIGIBILITY CRITERIA

(Set out in accordance with section 25(2)(h) of IBC read with Regulation 36A (4)of IBBI (Insolvency Resolution Process for Corporate Persons), Regulations, 2016

Minimum Tangible Networth*
Probable Resolution Applicant should have minimum tangible networth ("TNW") of **INR 5,00,00,000 (Indian Rupees Five Crore only) for Individual** as well as for Corporate Body as per the latest audited financial statements which shall not be earlier than March31, 2024.

* The minimum net worth certificate must be supported by a certification from a certified chartered accountant.

Note: Net worth = (paid up equity share capital) + (reserves & surplus) – (revaluation reserves) – (intangible assets) – (miscellaneous expenditure to the extent not written off & carry forward losses) based on consolidated financialsat PRA's Level.

Refundable Non-Interest-bearing Earnest Money Deposit
Probable Resolution Applicant should submit DD of Rs. 10,00,000/- alongwith Intent of Expression of Interest which will be Refundable, Non-Interest Bearing EMD and which will be either refund or adjusted against the any amount payable by the Probable Resolution Applicant.

I. DEFAULT

The PRA shall not be a defaulter to the banking system, should not be convicted of any crime and shall share their CIBIL reports, Tax Returns etc. In case any criminal proceedings have commenced against the PRA the sameshould be disclosed.

II. DISQULIFICATION UNDER SECTION 29A OF IBC

- A PRA will not be eligible to submit the EoI if he/she/it or any person acting jointly or in concert with him/her or it is disqualified under section 29A of the IBC (as amended from time to time, including extant law/ regulations prevailing at the time, including extant law/ regulations prevailing at the time of evaluation of eligibility criteria or amendments thereafter).

- In case of a Consortium, each member of the Consortium should prove that he/she/it is not ineligible under section 29A of the Code.

- The PRA should give a declaration supported by affidavit as set out in **Annexure I** hereto stating that he/she/it does not suffer from any disqualification provided in Section 29A of IBC along with proof.

ANNEXURE – "C"

UNDERTAKING UNDER REGULATION 36A (7) (a) of CIRP Regulations

To,

Rakesh Kumar Tulsyan
Interim Resolution Professional of BEST IT WORLD (INDIA) PRIVATE LIMITED
B-4, Vinay Tower, Kranti Nagar,
Lokhandwala, Kandivali (East), Mumbai-400101

Dear Sir,

SUBJECT: UNDERTAKING BY PRA UNDER REGULATIONs 36A(7)(a) and 36A(7)(f) OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (INSOLVENCY RESOLUTION PROCESS OF CORPORATE PERSONS) ON MEETING THE ELIGIBILITY CRITERIA FIXED BY THE COMMITTEE OF CREDITORS

1. I/We understand that:

  a) The Corporate Insolvency Resolution Process **("CIRP")** has been initiated for BEST IT WORLD (INDIA) PRIVATE LIMITED **("Corporate Debtor")** as per the provisions of Insolvency and Bankruptcy Code 2016 **("IBC")**, by an order of National Company Law Tribunal **("NCLT")** Mumbai Bench vide Order in Company Petition (IB) No. 383 of 2022 dated 22ND May 2024. By way of the said Order, Mr. Rakesh Kumar Tulsyan was appointed as the Interim Resolution Professional **("IRP")** of the Corporate Debtor.

2. I/We hereby declare and undertake as under:

  a) That pursuant to the invitation under Form G issued by the IRP, I/ We are interested in submitting an Expression of Interest to submit a Resolution Plan (bid / proposal) in respect of the Corporate Debtor.

  b) That we have understood the eligibility criteria laid down by the Committee of Creditors as more particularly stated in Annexure B to the Detailed Invitation for Expression of Interest and I/we further declare that I/we meet the eligibility criteria as specified therein.

  c) That every information and record provided in and along with my/ our Expression of Interest is true and correct and discovery of any false information or record at any time will render me/us ineligible to submit a Resolution Plan and attract penal action under IBC.

[*Insert the name of the PRA who is an individual*]/

On behalf of [*Insert the name of the entity submitting the EoI*]

Signature:

Name of signatory:

Designation:

Company Seal/stamp

Place:
Date:

ANNEXURE D

FORMAT OF EXPRESSION OF INTEREST

[On the letter head of the entity/ lead member submitting the EoI]

Date:

To,
Rakesh Kumar Tulsyan
Resolution Professional of BEST IT WORLD (INDIA) PRIVATE LIMITED
B-4, Vinay Tower, Kranti Nagar,
Lokhandwala, Kandivali (East), Mumbai-400101

Subject: EXPRESSION OF INTEREST ("EOI") FOR SUBMITTING RESOLUTION PLAN FOR BEST IT WORLD (INDIA) PRIVATE LIMITED ("CORPORATE DEBTOR")

Dear Sir,

In response to the public notice in Form G dated July 16th , 2024 inviting Expression of Interest for submission of resolution plan for BEST IT WORLD (INDIA) PRIVATE LIMITED (**"Corporate Debtor"**) undergoing corporate insolvency resolution process as per the provisions of the Insolvency and Bankruptcy Code, 2016 ("**IBC**"), I/ we hereby submit our Expression of Interest for submitting a resolution plan for the Corporate Debtor.

I/ We confirm that I/ we have understood the eligibility criteria mentioned in Annexure B to the Detailed Invitation for Expression of Interest and further confirm that I/We meet the necessary threshold and criteria mentioned therein.

Along with my/ our EoI, I/ we have also provided information and documents as required under the Detailed Invitation for Expression of Interest in the prescribed formats.

I/ We further undertake that the information furnished by me/ us in this EoI and Annexures thereto is true, correct, complete, and accurate and I/ we agree and acknowledge that:

a) the EoI and all its contents will be evaluated by the Interim Resolution Professional ("I**RP**") (on behalf of the Committee of Creditors ("**CoC**") of the Corporate Debtor) to determine my/ our eligibility to submit a Resolution Plan;

b) the IRP/ CoC reserve the right to determine at their sole discretion, whether or not I/ we am/ are eligible for submitting a Resolution Plan for the Corporate Debtor without disclosing any reason whatsoever and without any liability;

c) the IRP/CoC reserve the right to request for additional information or clarification(s) from me/ us for the purposes of the EoI and I/ we shall promptly comply with such requirements. Failure to address the queries of the IRP/CoC to their satisfaction or my/ our non-responsiveness may lead to rejection of my/ our EoI;

d) Meeting the qualification criteria set out in EoI alone does not automatically entitle me/ us to participate in the resolution process of the Corporate Debtor;

e) I/ We will continue to meet the eligibility criteria throughout the resolution process, and any material adverse change affecting my/ our/consortium's (or any of its members) eligibility or ability to submit a Resolution Plan shall be intimated immediately to the IRP;

f) I/ We are not an ineligible person in terms of provisions of Section 29A of the IBC. I/ We are a 'fit and proper' person and do not suffer from any legal disability to be a promoter of the Corporate Debtor under the applicable laws including but not limited to listing agreements, stock exchange requirements and regulations and guidelines of the Securities and Exchange Board of India.

g) We confirm that the signatory to this annexure is authorized and competent person as per the constitutional document of the PRA.

Yours Sincerely,

[*Insert the name of the PRA who is an individual*]/

On behalf of [*Insert the name of the entity submitting the EoI*]

Signature:

Name of the signatory:

Designation:

Name of the entity:

Seal/Stamp of the entity (if any)

Note -

- *In case EoI is from a consortium applicant, it shall be signed by each member of the Consortium.*
- *The person signing the EoI and other supporting documents should be an authorised signatory supported by necessary board resolutions/authorization letter.*

ANNEXURE E

DETAILS OF PROSPECTIVE RESOLUTION APPLICANT

[Note: In case of consortium, the details set out below are to be provided for each of the members]

1. **Name and address:**

    a. Name of the firm/ company/ organisation/partnership/ sole individual:

    b. Address:

    c. Telephone No:

    d. Email:

2. **Date of Establishment/ Date of Birth (for sole individual):**

3. **Brief about nature of existing business/s:**

4. **Core Area of Expertise:**

5. **Contact Person:**

    a. Name:

    b. Designation:

    c. Telephone No:

    d. Email:

6. **Experience of the Company in the relevant sector, if any.**

ANNEXURE F

SUPPORTING DOCUMENTS TO BE SUBMITTED ALONG WITH EOI

1. Profile of the Prospective Resolution Applicant (As per Annexure E)
2. Copies of Certificate of Incorporation/ Registration and ConstitutionalDocuments (such as Memorandum of Association, Article of Association)
3. Latest Audited financial statements for FY 2021-22, 2022-23 and 2023-24.
4. Provisional Financial Statement for FY 2024-25.
5. Certificate from Statutory Auditor or Chartered Accountant certifying tangible net worth as at end of last 3 financial years, that is, FY 2021-22, 2022-23 and 2023-24.
6. All documents to prove that the PRA meets the eligibility criteria as more particularly given in Annexure B hereto.
7. Undertaking duly executed on stamp paper (As per Annexures C, G and I)
8. Affidavit confirming that the entity is not ineligible to participate in the corporate insolvency resolution process under section 29A of the IBC (As per Annexure H).
9. Documentary proof that the PRA, its Directors, its promoter / promoter group, or any other group company and connected persons are not ineligible under section 29A of IBC.
10. Board resolution for authorized signatory of PRA.
11. A demand draft of Rs. 10,00,000/- towards refundable, non-interest-bearing security deposit in the name of BEST IT WORLD (INDIA) PRIVATE LIMITED payable at Mumbai.

In case of a consortium:

- *Power of attorney in the form set out in Annexure H must be submitted in caseof a consortium*
- *The above documents mentioned in points 1 to 7 above including certificatesare required for each of the consortium members.*

ANNEXURE G

UNDERTAKING BY RESOLUTION APPLICANT

(In case of Consortium, undertaking to be submitted by each member of Consortium)

To,
Rakesh Kumar Tulsyan
Interim Resolution Professional
BEST IT WORLD (INDIA) PRIVATE LIMITED
B-4, Vinay Tower, Kranti Nagar,
Lokhandwala, Kandivali (East), Mumbai-400101.

Dear Sir,

SUB: Undertaking under Clauses (c), (e), (f) and (g) of sub-regulation (7) ofRegulation 36A of CIRP Regulations.

1. I/ We, [*Insert name of the PRA*] ("**prospective Resolution Applicant**") refer tothe Invitation for EoI in Form G dated 16th July 2024 ("**EoI**") and provide my/ our unconditional acceptance of the terms and conditions set out in the Detailed Invitation for EoI in accordance with the procedure set out under the IBC.

2. I/ We undertakes, agrees and acknowledges that:

(a) the prospective Resolution Applicant do not suffer from any ineligibility under Section 29A of IBC;

(b) the prospective Resolution Applicant shall intimate the IRP forthwith if he/she/it becomes ineligible at any time during the corporate insolvency resolution process;

(c) every information, record and document provided by the prospective resolution Applicant in or along with the EoI is true, correct, accurate and complete and discovery of any false information or record at any

(d) time will render the prospective resolution Applicant ineligible to submit resolution plan, forfeit any refundable deposit and attract penal action under IBC;

(e) the prospective Resolution Applicant shall maintain confidentiality of the information received as a part of the Resolution Process and shall not use such information to cause any undue gain or undue loss to itself or any other person and shall comply with the requirements under sub-section (2) of Section 29 of the IBC;

(f) the prospective Resolution Applicant has submitted interest in the EoI and other requisite information strictly as per the format prescribed in the Invitation for EoI, without any deviations or conditions and without setting out any assumptions or notes qualifying the invitation for EoI.

3. In addition to the above, the prospective Resolution Applicant confirms that all the declarations, representations and confirmations made in the EoI are valid as on the date of this Undertaking and acknowledge that the discovery of any false information or record at any time will render the Resolution Applicant ineligible under the Resolution Process and liable to forfeit any refundable deposit and attract penal action under the IBC.

[*Insert the name of the PRA who is an individual*]/

On behalf of [*Insert the name of the entity submitting the EoI*]

Signature:

Name of signatory:

Designation:

Company Seal/stamp

Place:
Date:

ANNEXURE H

POWER OF ATTORNEY FOR NOMINATION OF LEAD CONSORTIUM MEMBER

(Note: To be on non-judicial stamp paper of appropriate value as per applicable lawrelevant to place of execution.)

Whereas, ……………………., ……………………..., ……………………. and, (collectively the "**Consortium**") being members of the Consortium are interested submitting an expression of interest ("**EoI**") for the submission of resolution plan under corporate insolvency resolution process ("**CIRP**") for BEST IT WORLD (INDIA) PRIVATE LIMITED (the "**Corporate Debtor**"); and

Whereas, it is necessary for the members of the Consortium to designate one of entities asthe lead consortium member ("**Lead Consortium Member**") with all necessary power and authority to do for and on behalf of the Consortium, all acts, deeds and things as may be necessary in connection with or incidental to the submission of EoI for the submission of resolution plan under CIRP for the Corporate Debtor.

Know all persons by these presents, We, Mr./ Ms./ M/s.. having residence/ registered office at ……………………., Mr./ Ms./ M/s.., having residence/ registered office at ……………………., Mr./ Ms./ M/s. ……………………, having residence/ registered office at …………………, and Mr./Ms./ M/s……………………...., having residence/ registered office at.., (hereinafter collectively referred to as the "**Consortium**") do hereby irrevocably designate, nominate, constitute, appoint and authorize [Mr./ Ms./ M/s] ………………………………………………. having residence/ registered office at ……………………, being one of the members of the Consortium as the Lead Consortium Members and hereby irrevocably authorise the Lead Consortium Memberto do on behalf of the Consortium, all or any of such acts, deeds or things as may be necessary in connection with or incidental to the submission of the EoI and participation in the CIRP of the Corporate Debtor or any other document as may be required under or pursuant to the EoI, including but not limited to signing andsubmission of the EoI and all other documents in relation to EoI including but not limited to undertakings, letters, certificates, acceptances, clarification, or any other deeds or documents that the IRP may require and generally to represent the

Consortium in its dealings with the IRP and the committee of creditors or any person, in all matters in connection with or relating to or arising out of the EoI or the CIRP.

We hereby ratify all acts, deeds and things done or to be done by our said Lead Consortium Member pursuant to this power of attorney and that all acts, deeds and things done by the aforesaid Lead Consortium Member shall be binding on us and shall always be deemed to have been done by us.

All the terms used herein but not defined shall have the meaning ascribed to such terms under the Expression of Interest.

In witness wherein, we the members of the Consortium above named have executed this power of attorney on this …. day of_______________________2024.

Signed by the within named
[Insert the name of the executant entity] through the hand of

……………………………………..

(Name, designation and address of the executant)

Duly authorised by the board of [insert name of the executant entity] to issue such Power of Attorney

Dated this …. day of 2024

Accepted

……………………………. Signature of Lead Consortium Member (Name, designation and address of the Lead Consortium Member)

……………………………………
Signature and stamp of Notary of the place of execution or such other requirements as may be relevant in the jurisdiction of incorporation of the entity.

Attested

(Common seal of ....has been affixed in my/our presence pursuant to Board of Director’s Resolution dated……passed by the board of the entity providing power of attorney.)

WITNESS:

1. ………………………………………………..

(Signature)

Name ………………………………..

Designation...........………………

2. ………………………………………

(Signature)

Name ………………………………..

Designation...........………………

(To be executed and signed by all the Members of the Consortium) Notes:

(1) *The mode of execution of the power of attorney should be in accordance with the procedure laid down by applicable law in the appropriate jurisdiction and the charter documents of the entity providing the power of attorney ("Principal") and the same should be under common seal of the executant affixed in accordance with the applicable procedure for entities in India. Further, the authorised person providing the power of attorney shall be duly authorised Principal in this regard.*

(2) *The person authorised under this power of attorney, in case of the Principal being a public company, or a private company which is a subsidiary of a public company, in India in terms of the Companies Act, 2013 should be the managing director/whole time director/manager appointed under section 203 of the Companies Act, 2013. In all other cases, the person authorised should be a director or any other person duly authorised by the Principal.*

(3) *Also, wherever required, the Principal should submit for verification an extract of the charter documents and documents such as a board resolution/power of attorney, authorizing of the person executing this power of attorney for delegation of power hereunder on behalf of the Principal.*

ANNEXURE I

AFFIDAVIT AND UNDERTAKING FOR ELIGIBILITY UNDER SECTION 29A OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

(Note: To be on non-judicial stamp paper of appropriate value as per applicable law relevant to place of execution.)

Date: _________

To,

Rakesh Kumar Tulsyan

Interim Resolution Professional of BEST IT WORLD (INDIA) PRIVATE LIMITED
B-4, Vinay Tower, Kranti Nagar,
Lokhandwala, Kandivali (East), Mumbai-400101

Respected Sir,

SUB: Declaration and Undertaking that the prospective Resolution Applicant is not ineligible under Section 29A of the Insolvency and Bankruptcy Code, 2016

I / We hereby submit this declaration and undertaking under Regulation 36A (7) (c) of CIRP Regulations:

A. I / We have understood the provisions of section 29A of the IBC. I /We confirm that neither *[Insert name of the prospective Resolution Applicant]* nor any person acting jointly with *[Insert name of the prospective Resolution Applicant]* or any person who is a promoter or in the management or control of *[Insert name of the prospective Resolution Applicant]* or any person acting jointly with *[Insert name of the prospective Resolution Applicant].*

(a) is an un-discharged insolvent;

(b) is a wilful defaulter in accordance with the guidelines of the Reserve Bank of India issued under the Banking Regulation Act, 1949;

(c) at the time of submission of the EOI has an account, or an account of a corporate debtor under the management or control of such person or of whom such person is a promoter, classified as non-performing asset in accordance with the guidelines of the Reserve Bank of India issued under the Banking Regulation Act, 1949 or the guidelines of a financial sector regulator issued under any other law for the time being in forceand at least a period of one year has lapsed from the date of such classification till the date of commencement of the corporate insolvency resolution processof the corporate debtor:

Provided that the person shall be eligible to submit a resolution plan if such person makes payment of all overdue amounts with interest thereon and charges relating to nonperforming asset accounts before submission of resolution plan:

Provided further that nothing in this clause shall apply to a resolution applicant where such applicant is a financial entity and is not a related party to the corporate debtor.

Explanation I. - For the purposes of this proviso, the expression "relatedparty" shall not include a financial entity, regulated by a financial sectorregulator, if it is a financial creditor of the corporate debtor and is a related party of the corporate debtor solely on account of conversion or substitution of debt into equity shares or instruments convertible into equity shares or completion of such transactions as may be prescribed, prior to the insolvency commencement date.

Explanation II. - For the purposes of this clause, where a resolution applicant has an account, or an account of a corporate debtor under the management or control of such person or of whom such person is a promoter, classified as nonperforming asset and such account was acquired pursuant to a prior resolution plan approved under the IBC , then, the provisions of this clause shall not apply to such resolution applicant for a period of three years from the date of approval of such resolution plan by the Adjudicating Authority under the IBC;

(a) has been convicted for any offence punishable with imprisonment:

i. for two years or more under any Act specified under the TwelfthSchedule;
ii. for seven years or more under any law for the time being in force:

Provided that this clause shall not apply to a person after the expiry ofa period of two years from the date of his release from imprisonment Provided further that this clause shall not apply in relation to a connected person referred to in clause (iii) of Explanation I

(b) is disqualified to act as a director under the Companies Act, 2013;

Provided that this clause shall not apply in relation to a connected person referred to in clause (iii) of Explanation I

(c) is prohibited by the Securities and Exchange Board of India from trading in securities or accessing the securities markets;

(d) has been a promoter or in the management or control of a corporate debtor in which a preferential transaction, undervalued transaction, extortionate credit transaction or fraudulent transaction has taken place and in respect of which an order has been made by the Adjudicating Authority under the IBC;

Provided that this clause shall not apply if a preferential transaction, undervalued transaction, extortionate credit transaction or fraudulent transaction has taken place prior to the acquisition of the corporate debtor by the resolution applicant pursuant to a resolution plan approved under the IBC or pursuant to a scheme or plan approved by a financial sector regulator or a court, and such resolution applicant has not otherwise contributed to the preferential transaction, undervalued transaction, extortionate credit transaction or fraudulent transaction

(e) has executed a guarantee in favour of a creditor in respect of a corporate debtor against which an application for insolvency resolution made by such creditor has been admitted under the IBC and such guarantee has been invoked by the creditor and remains unpaid in full or part;

(f) is subject to any disability, corresponding to clauses (a) to (h) of Section 29A, under any law in a jurisdiction outside India, or,

(g) has a connected person (as defined in Explanation to Section 29A) who is ineligible under clauses (a) to (i) of Section 29A.

B. I/ We therefore, confirm that. *[Insert name of the prospective Resolution Applicant]* is therefore eligible to be a prospective resolution applicant under IBC.

C. I/ We undertake on behalf of *[Insert name of the prospective Resolution Applicant]*, that during the corporate insolvency resolution process, no person who would be considered as connected person and is not eligible to submit resolution plan under section 29A of the IBC.

D. I/ We declare and undertake that in case the *[Insert name of the prospective Resolution Applicant],* becomes ineligible at any stage during the corporate insolvency resolution process of the Corporate Debtor, it would inform the IRP forthwith on becoming ineligible.

E. I/ We confirm that the said declaration and disclosure is true and correct.

F. I/ We am/are duly authorised to submit this declaration by virtue of _

(DEPONENT)

VERIFICATION

I/ We, the deponent above, do hereby solemnly declare and affirm that the above statement given by me is true and correct to the best of my knowledge and belief and nothing stated above is false or misrepresentation or misleading.

(DEPONENT)